



2026:AHC:173325

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8402 of 2026**

Kaushal Rana

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vikas Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.53 of 2026, under Sections 318(4), 338, 336(3), 340(2), 61(2) of the B.N.S., Police Station- Jarcha, District- Gautam Buddha Nagar, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. This is the second anticipatory bail application of the applicant. The first anticipatory bail application of the applicant had been dismissed as withdrawn with the liberty to file a fresh application by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 7541 of 2026.**
4. The Learned counsel for the applicant further submits that co-accused Smt. Shobha Rathore and Tushar Rana have been granted anticipatory bail by this Court. One accused Ramesh Kumar, who is named in the FIR, has been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 5378 of 2026.** The applicant has a criminal history of five other cases except the six cases, which have been lodged against the applicant one after the other and he is not a previous convict.
5. The Learned AGA has opposed the prayer for bail, however, could not dispute the fact that the case of the applicant stands on a similar footing to

that of the co accused Shobha Rathore, Tushar Rana and Ramesh Kumar..

6. I have considered the submissions made by the Learned counsel of the party.

7. The sale deeds in question have been executed by the co-accused Smt. Khushboo Devi. The applicant is not a witness or in any manner a party to the sale deed. Six cases have been lodged against the applicant simultaneously relating to the six sale deeds executed by Smt. Khushboo Devi. The previous criminal cases of the applicant have been satisfactorily explained.

8. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicant is **allowed**.

10. In the event of the arrest of the applicant **Kaushal Rana**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively

for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 17, 2026
Sachin